

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

RA No.12/2001 in OA No.231/95

Allahabad, this 23rd day of February, 2001

Hon'ble Mr. Justice R.R.K.Trivedi, VC  
Hon'ble Mr. M.P. Singh, AM

Jagat Singh Rawat, Dt.Pauri Garhwal .. Applicant  
(By Mr. K.K.Mishra, Advocate)

Versus

Union of India & Ors. .. Respondents

ORDER(in circulation)

Mr. M.P. Singh

The present RA is filed on behalf of the applicant for review of our judgement dated 6.7.2000 by which OA No.231/95 filed by him, alongwith OA 333/95 and OA 334/95 filed by similarly placed persons, was were dismissed as not maintainable following the judgement of the Full Bench of this Tribunal in the case of D.M. Rathore Vs. Officer Commanding & Ors. (1997) 36 ATC 440. As per the Rules, RA is to be filed within 30 days of the date of judgement, if it comes within the four corners of Order 47, Rule 1 CPC. Admittedly the present RA has been filed on 7.2.2001, alongwith MA for condonation of delay, on the strength of the judgement of the Hon'ble Supreme Court dated 4.1.2001 in CA Nos.1039-40/99 and CA Nos.1041-43/99 in which the apex court has held that the Tribunal would have jurisdiction to entertain applications filed by employees of Unit-Run canteens. However, in view of the fact that there was no error on the face of record when our judgement was passed on 6.7.2000, we cannot entertain the present RA. It is open to the review applicant to file a fresh OA to agitate the issue, if so advised, in pursuance of the decision of the apex court (supra). The present RA is rejected.

AM

VC

/gtv/